

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

11

C.P No. 1169/(MAH)/2017
CA No.

CORAM:

Present:

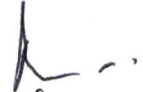


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017

NAME OF THE PARTIES: Quippo Construction Equipment Ltd.
V/s.
DBM Geotechnics & Constructions Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Raghnathi Ghose	Advocate	
2.	Dushyant Kumar	Advocate	
3.	Neha Mehta	Advocate	
	i/b Themis Legal		

ORDER

CP No. 1169/ I&BP/NCLT/MB/MAH/2017

On the Consent Terms arrived between the parties, the Petitioner Counsel having filed Memo of Withdrawal along with Consent Terms, the same is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Encl: Consent Terms and Withdrawal Memo.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)